DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.12/85 DATED 01.11.2018

Please Note

(i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of casespertaining to NC-VI may be sent to email address: p.sahu@gov.in

(ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case reply of the firm is not received within 90 days from the date of issue of DL.

(v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA & for EODC.

The Meeting No. 12/85 of Norms Committee-VI for the year 2018-19 was held on 01.11.2018 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Bikram Nath, AD	MoFPI
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1.	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri PradyumnaSahu, FTDO	DGFT

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1	**Case No.:2/10/85-ALC3/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Defer Date:13.12..2018

Decision :NC considered the case as per agenda and noted that deficiency letter was issued to the company on 16.07.2018 followed by reminder on17.10.2018. Reply of the firm is awaited. NC decided to wait for the reply of the firm.

The case stands deferred to 13.12.2018.

2	**Case No.:7/12/85-ALC3/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Defer Date:13.12..2018

Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 16.07.2018 followed by reminder on17.10.2018. Reply of the firm is awaited. NC decided to wait for the reply of the firm.

The case stands deferred to 13.12.2018.

3	**Case No.:11/10/85-ALC3/2014**	Party Name:PARAYIL EXPORTS	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Rejected**
	HQ File :01/85/050/00089/AM15/	RLA File :10/24/040/00038/AM15/	Lic.No/Date:1010058701 06.08.2014	

Decision : NC considered the case as per agenda and noted that as MoFPI comments received vide O.M. No.E/1/2018-ED dated 21.06.2018, the import item 'Turkish Natural sultanas (Raisins) is dried edible fruit (HS 08062090) whose Customs Duty is 108%. As per para 4.11 of FTP, 2015-20, all types of fruits/vegetables having a duty more than 30% classified under Chapter 7 & 8 of ITCHS are ineligible for getting advance authorisation on self declaration basis. Hence the Committee decided to **reject** the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may also look into the matter and see how the license was issued on self declaration basis which is not permissible under FTP 2015-20.

RA may take suitable consequential action accordingly.

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	Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Withdrawn**
	HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	
4	**Decision :** NC considered the case as per agenda and noted that the firm vide their letter dated 27.07.2016 has stated that they have not utilised the AA and requested for closure of the case. NC decided to close the case. RA may take suitable consequential action accordingly based on utilisation of AA.			

	Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date:13.12..2018
5	**Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2018 followed by reminder on 26.10.2018. The reply of the firm is still awaited. NC decided to wait for the reply of the firm till next meeting. The case stands deferred to 13.12.2018.			

	Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Defer Date:13.12.2018
6	**Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 09.08.2018 followed by reminder on 17.10.2018. The reply of the firm is still awaited. NC decided to wait for the reply of the firm till next meeting. The case stands deferred to 13.12.2018.			

	Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Defer Date:13.12.2018
7	**Decision :** NC considered the case as per agenda and noted that the firm was asked to appear before the Committee for Personal Hearing for better understanding of the technical process & their import requirements. However, the firm failed to appear. The Committee decided to give a final chance to the firm to appear for PH failing which the Committee will decide the case based on technical advice and material on record. The case stands deferred to 13.12.2018.			

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8	**Case No.:10/1/85-ALC3/2015**	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Defer Date:13.12.2018
	Decision : NC considered the case as per agenda and noted that the firm was asked to appear before the Committee for Personal Hearing for better understanding of the technical process & their import requirements. However, the firm failed to appear. The Committee decided to give a final chance to the firm to appear for PH failing which the Committee will decide the case based on technical advice and material on record. The case stands deferred to 13.12.2018.			

9	**Case No.:6/4/85-ALC3/2015**	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Defer Date:13.12.2018
	Decision : NC considered the case as per agenda and noted that the firm was asked to appear before the Committee for Personal Hearing for better understanding of the technical process & their import requirements. However, the firm failed to appear. The Committee decided to give a final chance to the firm to appear for PH failing which the Committee will decide the case based on technical advice and material on record. The case stands deferred to 13.12.2018.			

10	**Case No.:17/5/85-ALC3/2015**	Party Name:MAGHIRAM AND SONS	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Rejected**
	HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	
	Decision :NC considered the case as per agenda and heard the representatives of the firm who were called for PH. On detailed deliberation with the representatives, the Committee noted that the item of import, i.e., Wax Sheets Artificial is not a part of export product. Honey is produced during the process which is also not been exported and has got substantial commercial value. Since the Policy parameters of the AA Scheme are not being met or adhered to, the Committee decided to **reject** the case with direction to company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.			

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11	**Case No.:24/5/85-ALC3/2015**	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Defer Date:13.12..2018

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.07.2018 followed by reminder on 17.10.2018. The reply of the firm is still awaited. NC decided to wait for the reply of the firm till next meeting.

The case stands deferred to 13.12.2018.

12	**Case No.:7/13/85-ALC3/2015**	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00103/AM16/	RLA File :02/24/040/00062/AM16/	Lic.No/Date:0210205983 15.07.2015	Defer Date:27.12.2018

Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 18.10.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee also noted that similar cases with same export/import of other firms are subjudice and Directorate of Revenue Intelligence (DRI) has also issued notices to the firm . The Committee therefore, decided to defer the case and consider it alongwith other cases of similar nature for uniform apllicability.

The case stands deferred to 27.12.2018.

13	**Case No.:8/13/85-ALC3/2015**	Party Name:FASHION ACCESSORIES	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00104/AM16/	RLA File :05/23/040/00164/AM16/	Lic.No/Date:0510395320 14.08.2015	

Decision :NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of DGFT Technical Consultant (Tech.1) allowing the following inputs;

Export item	As applied for in the above mentioned AA
Import item	
100% Natural silk Woven Fabric GSM43 +/-10%	1.01 Sq.Mtr./Sq.Mtr. content in export item

(GSM and Quality of Import items in Export should match)

RA may take suitable consequential action accordingly.

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	Case No.:12/14/85-ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00137/AM16/	RLA File :35/24/040/00044/AM16/	Lic.No/Date:3510044828 26.11.2015	

14 **Decision :** NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of ICAR-Central Institute of Fisheries Technology vide letter No. 1(7)/FP/Sion/13-14 dated 15.01.2016 and Technical Consultant (Tech.1) allowing the following inputs;

Export item	As applied for in the above mentioned AA
Import item	
Cooked Whole Crabs	34243 Kg.

RA may take suitable consequential action accordingly.

	Case No.:2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Defer Date:13.12.2018

15 **Decision :** NC considered the case as per agenda and noted that the application of the firm received from RA, Ahmedabad is being forwarded to Technical Consultant (Tech.2) for examination and comments.

The case stands deferred to 13.12.2018.

	Case No.:21/18/85-ALC3/2015	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00186/AM16/	RLA File :31/83/040/00123/AM16/	Lic.No/Date:3110065794 14.12.2015	Defer Date:13.12.2018

16 **Decision :** NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

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	Case No.:3/20/85-ALC3/2015	Party Name:SRI PRABHA LIFE SCIENCES	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015	Defer Date:13.12.2018
17	**Decision :** NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Spice Board is still awaited. The Committee decided to remind the Spice Board to expedite their comments. The case stands deferred to 13.12.2018.			

	Case No.:1/16/85-ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Defer Date:13.12.2018
18	**Decision :** NC considered the case as per agenda and noted that the Hard Copy of the application has not been received from RA, Ahmedabad. The Committee decided to request, RA, Ahmedabad to forward the Hard Copy of the application at the earliest. The case stands deferred to 13.12.2018.			

	Case No.:3/7/85-ALC3/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00059/AM17/	RLA File :09/24/040/00669/AM16/	Lic.No/Date:0910063283 17.02.2016	Defer Date:13.12.2018
19	**Decision :** NC considered the case as per agenda and noted that deficiency letter was issued to the company on 20.07.2018 followed by reminder on17.10.2018. Reply of the firm is awaited. NC decided to wait for the reply of the firm. The case stands deferred to 13.12.2018.			

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Case No.:18/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
HQ File :01/85/050/00045/AM17/	RLA File :09/24/040/00500/AM16/	Lic.No/Date:0910063333 29.02.2016	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. 4/19/2013-DGFT dated 23.10.2018 allowing the inputs as under :

	Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
20	Chocolate Coated Wafers	100	Maida	30
			Cane Sugar	30.1
			Vegetable Fat	Ineligible item as per Para 4.11 of FTP, 2015-20
			Cocoa Powder	4.05
			Food Flavours Ethyl Vanillin	Nil
			Salt Edible	0.1
			Starch	1
			Skimmed Milk Powder	2
			Whey Powder Milk Protein	2.2
			Cocoa Mass (Cocoa Liquor)	0
			Cocoa Butter	1
			Biobake (Enzyme) Food Ingredients	0.1
			Hazel Nut Paste	0
			Hyfoama (Milk Protein) Milk Protein	0
			Paper & Paper Board Packing Material	As per packaging policy

RA may take subsequent consequential action accordingly.

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21	**Case No.:3/5/85-ALC3/2016**	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00016/AM17/	RLA File :08/24/040/00435/AM16/	Lic.No/Date:0810137434 15.03.2016	

Decision : : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per deliberation with the Technical Authority of MoFPI allowing the inputs as under;

Export Item	
Processed Food (Frozen) items Cocktail Dal Samosal/Cocktail Potato Samosa/Institutional Punjabi Samosa food quality. Total contents of Spring Roll Pastry Kgs 222750	1 Kg
Import Item	
Spring Roll Pastry Food Quality	1.01 Kg/Kg content in export item

(Composition of pastry in import and export should match)

RA may take subsequent consequential action accordingly.

22	**Case No.:3/3/85-ALC3/2016**	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

23	**Case No.:3/6/85-ALC3/2016**	Party Name:FASHION ACCESSORIES	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00030/AM17/	RLA File :05/23/040/00037/AM17/	Lic.No/Date:0510398420 06.05.2016	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Consultant (Tech.1) allowing the following inputs;

Export item	As applied for in the above mentioned AA
Import item	
100% Natural silk Woven Fabric GSM 43 +/-10%	1.01 Sq.Mtr./Sq.Mtr. content in export item.

(GSM and quality of import item in export should match)

RA may take suitable consequential action accordingly.

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	Case No.:13/6/85-ALC3/2016	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00040/AM17/	RLA File :02/24/040/00037/AM17/	Lic.No/Date:0210206722 31.05.2016	Defer Date:27.12.2018
24	**Decision :** NC considered the case as per agenda and noted that deficiency letter was issued to the company on 18.10.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that similar cases with same export/import of other firms are subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm . The Committee therefore, decided to defer the and consider the case alongwith other cases of similar nature for uniform applicability. The case stands deferred to 27.12.2018.			

	Case No.:15/8/85-ALC3/2016	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00081/AM17/	RLA File :03/95/040/00163/AM17/	Lic.No/Date:0310806240 14.07.2016	
25	**Decision :** NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under; Export Item Articles made out of cold rolled Steel (Iron Board/Curtain rod/chair) specification & Grade of Steel-JIS G3141 Spect-S(Tensil strength 310-350 (MPs Aiming. Thickness of stell 1mm to 3 mm (10 -/+) — 1 Kg Import Item Cold Rolled Steel Sheet in Coil 1.40 mm x 1.250mm (Specification N-JIS G3141 SPCC.SD) — 1.01 Kg/Kg content in export item RA may take subsequent consequential action accordingly.			

	Case No.:13/8/85-ALC3/2016	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/	Lic.No/Date:5210041975 27.07.2016	
26	**Decision :** NC considered the case as per agenda and noted that firm has applied for packaging material and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under; "All items as applied have been approved as per packaging policy. Import of Sugar has not been permitted." RA may take subsequent consequential action accordingly.			

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	Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	Defer Date:13.12.2018
27	**Decision :** NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 13.12.2018.			

	Case No.:9/11/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00106/AM17/	RLA File :03/94/040/00471/AM17/	Lic.No/Date:0310807441 30.08.2016	Defer Date:13.12.2018
28	**Decision :** NC considered the case as per agenda and noted that deficiency letter was issued to the company on 26.07.2018 followed by reminder on17.10.2018. Reply from the firm is awaited. The Committee decided to wait for the reply till next meeting The case stands deferred to 13.12.2018.			

	Case No.:5/11/85-ALC3/2016	Party Name:MAGHIRAM AND SONS	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Rejected**
	HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016	
29	**Decision :** NC considered the case as per agenda and heard the representatives of the firm who were called for PH. On detailed deliberation with the representatives, the Committee noted that the item of import, i.e., Wax Sheets Artificial is not a part of export product. Honey is produced during the process which is also not been exported and has got substantial commercial value. Since the Policy parameters of the AA Scheme are not being met or adhered to, the Committee decided to **reject** the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:2/14/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Defered**
	HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	Defer Date:13.12.2018

30 **Decision :** NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

	Case No.:5/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00015/AM18/	RLA File :09/24/040/00440/AM17/	Lic.No/Date:0910064529 26.12.2016	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. 4/19/2013-DGFT dated 23.10.2018 allowing the inputs as under :

31

Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
Wafers & Wafer Rolls (Fruit Flavour)	100	Maida	38.1
		Cane Sugar	40.8
		Salt Edible	0.1
		Starch	1
		Pectin Vegetable Thickeners	0.3
		Carrageenan Food Ingredient	0
		Biobake (Enzyme) Food Ingredients	0.06
		Paper & Paper Board Packing Material	As per packaging policy

RA may take subsequent consequential action accordingly.

	Case No.:9/3/85-ALC3/2017	Party Name:ARIBA FOODS PVT. LIMITED,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Defer Date:13.12.2018

32 **Decision :** NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., MoFPI have been received. The Committee observed that the recommendation has not taken into account content of import item in the export product, hence, the Committee decided to request the MoFPI to re-examine the case and furnish revised comments.

The case stands deferred to 13.12.2018.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade

33	**Case No.:4/16/85-ALC3/2016**	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00161/AM17/	RLA File :08/24/040/00406/AM17/	Lic.No/Date:0810139488 06.01.2017	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authorities with deliberation with the Technical Authority of MoFPI allowing the inputs as under;

Export Item

Processed Food (Frozen) items Cocktail Dal Samosal/Cocktail Potato Samosa/Institutional Punjabi Samosa food quality. Total contents of Spring Roll Pastry Kgs 263974	1 Kg
Import Item	
Spring Roll Pastry Food Quality	1.01 Kg/ Kg content in export item.

(Composition of pastry in import and export should match)

RA may take subsequent consequential action accordingly.

34	**Case No.:11/4/85-ALC3/2017**	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00054/AM18/	RLA File :10/24/040/00109/AM17/	Lic.No/Date:1010059720 15.02.2017	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Consultant (Tech.1) allowing the inputs as under;

Export Item

Broom with/without handle	As applied for in the above AA
Import Item	
PET Broom Thread	1.01 Kg/Kg. Content in export item.

RA may take subsequent consequential action accordingly.

35	**Case No.:10/1/85-ALC3/2017**	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Rejected**
	HQ File :01/85/050/00010/AM18/	RLA File :10/24/040/00116/AM17/	Lic.No/Date:1010059736 15.03.2017	

Decision : NC considered the case as per agenda and deliberated on the opinion given by MoFPI regarding higher than usual %age content of duty free imported input (coriander) in the export product, which are various types of Spice Mix. Committee also observed that it is difficult to establish the content of input in the Spice Mix in the absence of any product composition and/or its approval, certificate of Analysis or any other supporting documentation. Committee also was of the opinion that Input-Output ration only on the

...YUMNA SAHU

basis of the recipe statement of the firm furnished by the applicant is not tenable and therefore **rejected** the case with direction to company to pay applicable duty with interest for regularisation of the case.

RA may take suitable consequential action accordingly.

36	**Case No.:10/2/85-ALC3/2017**	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00020/AM18/	RLA File :31/83/040/00176/AM17/	Lic.No/Date:3110066629 21.03.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

37	**Case No.:21/3/85-ALC3/2017**	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2018 followed by reminder on 17.10.2018. The reply of the firm is still awaited. NC decided to wait for the reply of the firm till next meeting.

The case stands deferred to 13.12.2018.

38	**Case No.:8/4/85-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date:0510402464 05.05.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

39	**Case No.:4/5/85-ALC3/2017**	Party Name:FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to defer the case till next meeting.
The case stands deferred to 13.12.2018.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Trade Development Officer

40	**Case No.:21/5/85-ALC3/2017**	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the reply of the firm has been received by the Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to expedite their comments

The case stands deferred to 13.12.2018.

41	**Case No.:18/8/85-ALC3/2017**	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	Defer Date:13.12.2018

Decision : : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

42	**Case No.:2/6/85-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to refer the case to Technical Consultant (Tech.1) for examination and comments.

The case stands deferred to 13.12.2018.

43	**Case No.:9/1/85-ALC3/2018**	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 on which the reply is awaited. The Committee decided to remind the firm to expedite the reply of the DL.

The case stands deferred to 13.12.2018.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली
New Delhi

	Case No.:5/10/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00051/AM19/	RLA File :09/24/040/00349/AM18/	Lic.No/Date:0910065609 27.10.2017	Defer Date:13.12.2018
44	**Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 on which the reply is awaited. The Committee decided to remind the firm to expedite the reply of the DL. The case stands deferred to 13.12.2018.			

	Case No.:10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Defer Date:13.12.2018
45	**Decision :** NC considered the case as per agenda and based on the advice of the Technical Authority (Tech.2) decided to seek following information from the firm for further examination of the case; ' Content of the active ingredients in the import product' The case stands deferred to 13.12.2018.			

	Case No.:7/10/85-ALC3/2018	Party Name:INNOVATIVECUISINE PVT. LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Approved**
	HQ File :01/85/050/00053/AM19/	RLA File :08/24/040/00336/AM18/	Lic.No/Date:0810142120 07.03.2018	
46	**Decision :** NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authorities with deliberation with the Technical Authority of MoFPI allowing the inputs as under; Export Item Processed Food (Frozen) items Cocktail Dal Samosal/Cocktail Potato Samosa/Institutional Punjabi Samosa food quality. Total contents of Spring Roll Pastry Kgs 219978 — 1 Kg Import Item Spring Roll Pastry Food Quality (Composition of pastry in import and export should match) — 1.01 Kg/ Kg content in export item RA may take subsequent consequential action accordingly.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

	Case No.:16/10/85-ALC3/2018	Party Name:A.L. PAPER HOUSE,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00062/AM19/	RLA File :13/24/040/00063/AM18/	Lic.No/Date:1310048888 08.03.2018	Defer Date:13.12.2018
47	**Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 on which the reply is awaited. The Committee decided to remind the firm to expedite the reply of the DL. The case stands deferred to 13.12.2018.			

	Case No.:13/10/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00059/AM19/	RLA File :02/24/040/00007/AM19/	Lic.No/Date:0210208380 03.05.2018	Defer Date:13.12.2018
48	**Decision :** NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant (Tech.1) for examination and comments. The case stands deferred to 13.12.2018.			

	Case No.:4/10/85-ALC3/2018	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00050/AM19/	RLA File :08/24/040/00031/AM19/	Lic.No/Date:0810142519 03.05.2018	Defer Date:13.12.2018
49	**Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 on which the reply is awaited. The Committee decided to remind the firm to expedite the reply of the DL. The case stands deferred to 13.12.2018.			

	Case No.:2/10/85-ALC3/2018	Party Name:SHIBIN EXPORTS	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00048/AM19/	RLA File :04/24/040/00270/AM18/	Lic.No/Date:0410164292 04.05.2018	Defer Date:13.12.2018
50	**Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 on which the reply is awaited. The Committee decided to remind the firm to expedite the reply of the DL. The case stands deferred to 13.12.2018.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
Deptt. of Commerce

51	**Case No.:1/10/85-ALC3/2018**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00047/AM19/	RLA File :04/24/040/00046/AM19/	Lic.No/Date:0410164351 21.05.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant (Tech.2) for examination and comments.

The case stands deferred to 13.12.2018.

52	**Case No.:8/10/85-ALC3/2018**	Party Name:SPLENDID UDYOG LTD.	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	Defer Date:13.12.2018

Decision : : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.

The case stands deferred to 13.12.2018.

53	**Case No.:1/12/85-ALC3/2018**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00117/AM19/	RLA File :09/24/040/00101/AM19/	Lic.No/Date:0910066349 19.06.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to forward the application of the firm to DIPP for examination and comments

The case stands deferred to 13.12.2018.

54	**Case No.:3/10/85-ALC3/2018**	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00049/AM19/	RLA File :08/24/040/00121/AM19/	Lic.No/Date:0810143011 11.07.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda observed that the comments from Tea Board is awaited. The Committee decided to remind the Tea Board to expedite their comments.

The case stands deferred to 13.12.2018.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

55	**Case No.:14/10/85-ALC3/2018**	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00060/AM19/	RLA File :32/24/040/00024/AM19/	Lic.No/Date:3210078592 03.08.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant (Tech.1) for examination and comments

The case stands deferred to 13.12.2018.

56	**Case No.:15/10/85-ALC3/2018**	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00061/AM19/	RLA File :32/24/040/00025/AM19/	Lic.No/Date:3210078593 03.08.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant (Tech.1) for examination and comments

The case stands deferred to 13.12.2018.

57	**Case No.:3/12/85-ALC3/2018**	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00119/AM19/	RLA File :03/95/040/00553/AM19/	Lic.No/Date:0310823571 05.09.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant (Tech.1) for examination and comments

The case stands deferred to 13.12.2018.

58	**Case No.:2/12/85-ALC3/2018**	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status:Deferred**
	HQ File :01/85/050/00118/AM19/	RLA File :05/24/040/00331/AM19/	Lic.No/Date:0510407734 10.09.2018	Defer Date:13.12.2018

Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Authority, i.e. Textile Commissioner for examination and comments

The case stands deferred to 13.12.2018.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2018 01.11.2018	**Status: Deferred**
	HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Defer Date:13.12.2018
59	**Decision :** NC considered the case as per agenda and noted that the firm was asked to appear before the Committee for Personal Hearing for better understanding of the technical process & their import requirements. However, the firm failed to appear. The Committee decided to give a final chance to the firm to appear for PH failing which the Committee will decide the case based on technical advice and material on record. The case stands deferred to 13.12.2018.			

Manual Agenda

Case No. M-111

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/s. Dr. Willmar Schwabe India Pvt. Ltd.,
Hqrs. F. No.	01/85/50/098/AM15/DES-VI
RA F. No.	05/23/040/00226/AM15/DES-VI
Advance Licence No. and Date	0510390898 dated 01.09.2014

Subject: Request for rectification of already fixed adhoc norms in AA No. 0510390898 dated 01.09.2014 .

Decision: NC considered the case as per agenda and heard the representatives of the firm who appeared for Personal Hearing(PH). On detailed deliberation with the representatives of the firm the Committee decided to **modify the norms**of the above advance authorisation in line with SION A-412 for tablets allowing 2% wastage with the inputs as under;

Export Item

UnarzneilicheGlobuli (Non Medicated)	124200 KG

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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Import Item

Beet Sugar	126684 KG
Papaer Bag 840 mm L x 360 mm dia	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No. M-112

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/s. Dr. Willmar Schwabe India Pvt. Ltd.,
Hqrs. F. No.	01/85/50/0123/AM14/DES-VI
RA F. No.	05/23/040/00283/AM14
Advance Licence No. and Date	0510370133 dated 01.11.2013

Subject: Request for rectification of already fixed adhoc norms in AA No. 0510370133 dated 01.11.2013.

Decision: NC considered the case as per agenda and heard the representatives of the firm who appeared for Personal Hearing(PH). On detailed deliberation with the representatives of the firm the Committee decided to **modify the norms** of the above advance authorisation in line with SION A-412 for tablets allowing 2% wastage with the inputs as under;

Export Item

UnarzneilicheGlobuli (Non Medicated)	103500 KG

Import Item

Beet Sugar	105570 KG
Papaer Bag 840 mm L x 360 mm dia	As per packaging policy

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विकास अधिकारी
विदेश व्यापार महानिदेशालय
Development Officer
Foreign Trade
of Commerce

Case No. M-113

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/s. Dr. Willmar Schwabe India Pvt. Ltd.,
Hqrs. F. No.	01/85/50/0160/AM16/DES-VI
RA F. No.	05/23/040/00346/AM16/DES-VI
Advance Licence No. and Date	0510396355 dated 18.11.2015

Subject: Request for rectification of already fixed adhoc norms in AA No. 0510396355 dated 18.11.2015.

Decision: NC considered the case as per agenda and heard the representatives of the firm who appeared for Personal Hearing(PH). On detailed deliberation with the representatives of the firm the Committee decided to **modify the norms** of the above advance authorisation in line with SION A-412 for tablets allowing 2% wastage with the inputs as under;

Export Item

UnarzneilicheGlobuli (Non Medicated)	82800 KG

Import Item

Beet Sugar	84456 KG
Papaer Bag 840 mm L x 360 mm dia	As per packaging policy

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-114

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/s. Natural & Essential Oils Pvt. Ltd.
Hqrs. F. No.	01/85/50/00038/AM15/DES.VI
RA F. No.	07/24/040/00029/AM15
Advance Licence No. and Date	0710104764 dated 04.06.2014
Subject: Request for rectification of already fixed adhoc norms in AA No. 0710104764 dated 04.06.2014	
Decision :NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI has furnished their comments in which the quantity of import items has not been calculated. The Committee decided to refer back the comments of MoFPI with request to furnish the comments with the exact quantity of Export and Import items permissible under the subject license. The case stands deferred to 13.12.2018.	

Case No. M-115

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/s. Natural & Essential Oils Pvt. Ltd.
Hqrs. F. No.	01/85/50/00035/AM14/DES.VI
RA F. No.	07/24/040/00012/AM14
Advance Licence No. and Date	0710094962 dated 22.04.2013
Subject: Request for rectification of already fixed adhoc norms in AA No. 0710094962 dated 22.04.2013	
Decision :NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI has furnished their comments in which the quantity of import items has not been calculated. The Committee decided to refer back the comments of MoFPI with request to furnish the comments with the exact quantity of Export and Import items permissible under the subject license. The case stands deferred to 13.12.2018.	

प्रद्युम्न साहू/PRADYUMNA SAHU
व्यापार विकास अधिकारी
Development Officer
विदेशालय
Trade

Case No. M-116

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/s. Bilfinger Plant Equipments Pvt. Ltd. .
Hqrs. F. No.	01/85/50/00186/AM15/DES.VI
RA F. No.	03/94/040/00979/AM15
Advance Licence No. and Date	0310793167 dated 21.01.2015

Subject: Request for rectification of already fixed adhoc norms in AA No. 0310793167 dated 21.01.2015.

Decision :NC considered the case as per agenda and heard the representatives of the firm appeared for Personal Hearing(PH). On detailed deliberation with the representatives of the firm the Committee decided to **ratify the norms** of the above advance authorisation allowing the inputs as under;

Export Items

Steel Work and Shop fabrication, lining installation, coil fabrication & Modularisation of Reformer Packages for KNPC CFP Projects	As applied for in the application of the above mentioned AA

Import Items

Item No. 1-14 of the application	1.02MT/MT content in export item

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. 117

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/s. Bilfinger Plant Equipments Pvt. Ltd. .
Hqrs. F. No.	01/85/50/00075/AM16/DES.VI
RA F. No.	03/94/040/00087/AM16
Advance Licence No. and Date	0310796173 dated 25.05.2015

Subject :Request for rectification of already fixed adhoc norms in AA No. 0310796173 dated 25.05.2015.

Decision :NC considered the case as per agenda and heard the representatives of the firm appeared for Personal Hearing(PH). On detailed deliberation with the representatives of the firm the Committee decided to **ratify the norms** of the above advance authorisation allowing the inputs as under;

Export Items

Steel Work and Shop fabrication, lining installation, coil fabrication & Modularisation of Reformer Packages for KNPC CFP Projects	As applied for in the application of the above mentioned AA

Import Items

All import items except Items at S.No. 95 to 98	All items are allowed on net to net basis with nil wastage with accounting in export item.
Items at S.No. 95-98	1.02MT/MT content in export product

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-118

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/s QuadragenVethealth Pvt Ltd
Hqrs. F. No.	01/85/50/00159/AM17/DES-VI
RA F. No.	07/24/040/00350/AM16/
Advance Licence No. and Date	0710109282 Dated:18.01.2016

Subject: Modification in already fixed norms of Advance Authorization No. 0710109282 for export of "3 QUINOL 24% (CHLOROHYDROXYQUINOLINE 24%)" against import of "8 HYDROXY QUINOLINE 99% MIN.

Decision: NC considered the case as per agenda and on detailed deliberation with the Technical Authority, the committee decided to rectify the norms for the above advance authorization as under;

Export Items

3 Quinol 24% (Chlorohydroxyquinoline 24 %)	1 Kg
Import Item	
8 HydroxyQuinoline	0.188 Kg

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-119

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/s QuadragenVethealth Pvt Ltd
Hqrs. F. No.	01/85/50/00158/AM17/DES-VI
RA F. No.	07/24/040/00349/AM16/
Advance Licence No. and Date	0710109281 Dated:18.01.2016

Subject: Modification of already fixed norms of Advance Authorization No. 0710109281 for export of "HAL Q (CHLOROHYDROXYQUINOLINE 12.5%) against import of "8 HYDROXY QUINOLINE 99% MIN"

Decision: NC considered the case as per agenda and on detailed deliberation with the Technical Authority, the committee decided to rectify the norms for the above advance authorization as under;

Export Items

HAL Q (Chlorohydroxyquinoline12.5%)	1 Kg
Import Item	
8 HydroxyQuinoline	0.0980 Kg

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-120

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/S Ohsung Electronics India Private Limtied
Hqrs. F. No.	01/85/50/00095/AM18/DES-VI
RA F. No.	31/83/040/00093/AM18
Advance Licence No. and Date	3110066894 dated24.10.2017

Subject: Request for fixation of adhocnorms of Advance Authorization No.3110066894 dated24.10.2017for export of "**61/0-** EZB EASY BAKE ULTIMATE OVEN BAKING STAR B4867- EXF Electric Toy - EXF Electric Toy" obtained by M/s OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED

Decision: NC considered the case as per agenda and on detailed deliberation with the Technical Authority, the committee decided to rectify the norms for the above advance authorization as under;

Export Items

EZB Easy Bake Ultimate Oven Baking Star B4867-EXF ElectricToy-EFX Electric Toy	As applied for
Import Item	
Items No. 1 to 9	1.05Kg/Kg content on export product
Items No. 10	Net to Net
Item No. 11 (Power cord of relevant size and specification)	Net to Net
Item No. 12	Net to Net

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-121

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/S Ohsung Electronics India Private Limited
Hqrs. F. No.	01/85/50/00069/AM18/DES-VI
RA F. No.	31/83/040/00057/AM18
Advance Licence No. and Date	3110066839dated21.08.2017

Subject: Request for fixation of adhoc norms of Advance Authorization No.3110066839 dated 21.08.2017 for export of "**61/0-** EZB EASY BAKE ULTIMATE OVEN BAKING STAR B4867- EXF Electric Toy - EZB Easy Bake Ultimate Oven Baking Star B4867-EXF Electric Toy

Decision: NC considered the case as per agenda and on detailed deliberation with the Technical Authority, the committee decided to **rectify** the norms for the above advance authorization as under;

Export Items

EZB Easy Bake Ultimate Oven Baking Star B4867-EXF ElectricToy-EFX Electric Toy	As applied for
Import Item	
Items No. 1 to 9	1.05Kg/Kg content on export product
Items No. 10-13	As applied for
Item No. 16 (Relevant size)	Net to Net basis
Item No. 14-23 (except 16)	Net to Net

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-122

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/S Marine Hydrocolloids
Hqrs. F. No.	01/85/50/00140/AM18/DES-VI
RA F. No.	10/24/040/00042//AM18
Advance Licence No. and Date	1010059866 dated09.01.2018

Subject: Request for Modification of already fixed adhoc norms of Advance Authorization No.1010059866 dated 09.01.2018 for export of "Agar Agar Powder Grade Food Microbiological Bacteriological Pharma" against import of "Agar Agar Powder Commercial Grade Agar Agar Powder Commercial Grade".

Decision: NC considered the case as per agenda and on detailed deliberation with the Technical Authority, the committee decided to maintain to "Status Quo" of the decision taken by the NC in its Meeting No. 04 dated 22.06.2018.

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-123

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/S Grainspan Nutrients Pvt. Ltd.
Hqrs. F. No.	01/85/50/00008/AM18/DES-VI
RA F. No.	08/24/040/00438/AM17
Advance Licence No. and Date	0810139586 dated 24.01.2017

Subject: Request for fixation of adhoc norms of Advance Authorization No.0810139586 dated 24.01.2017 for export of "Various Types of Papad" against import of "Potato Starch".

Decision :NC considered the case as per agenda and decided to refer the representation of the firm to the Technical Authority, i.eMoFPI, for examination and comments.

The case stands deferred to 13.12.2018

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-124

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/S Beloor Bayir Biotech Ltd. .
Hqrs. F. No.	01/85/50/00171/AM15/DES-VI
RA F. No.	007/24/040/00365/AM15
Advance Licence No. and Date	0710107500 dated 27.01.2015

Subject: Request for reconsideration of already rejected case for fixation of ad-hoc input output norms in respect of AA Nos. 710107500 dated 27.01.2015 for export of "Chondroitin Sulphate 90 % Food Grade Nutraceuticals Grade Food Grade Nutraceuticals Grade" against import of "Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade Food Grade Nutraceuticals Grade"

Decision: NC considered the case as per agenda and decided to **rectify** the norms for the above advance authorization on the basis of the comments of the Technical Consultant (Tech.2) allowing the inputs as under;

Export Items

Condroitin Sulphate Sodium (Bovine) (Assay 96.3 % and above on dried basis) (Particle size 30 % retained on 200 mesh)	1 Kg
Import Item	
Condroitin Sulphate (Assay 90.5 % on dried basis) (Particle size 40 % retained on 200 mesh)	1.075 Kg

RA shall check and verify the technical characteristics of Import and Export items as shown above from the relevant shipping bills/Bill of Entry and corresponding Certificate of Analysis (COAs) of Import and Export items and take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-125

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/S Beloor Bayir Biotech Ltd. .
Hqrs. F. No.	01/85/50/00013/AM16/DES-VI
RA F. No.	07/24/040/00454/AM15
Advance Licence No. and Date	0710107909 dated 23.03.2015

Subject: Request for Reconsideration of already rejected case for fixation of ad-hoc input output norms in respect of AA No. 0710107909dated 23.03.2015for export of "Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade"the import items is "Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade Food Grade Nutraceuticals Grade".

Decision: NC considered the case as per agenda and decided to **rectify** the norms for the above advance authorization on the basis of the comments of the Technical Consultant (Tech.2) allowing the inputs as under;

Export Items

Condroitin Sulphate Sodium (Bovine) (Assay 95.3 % and above on dried basis) (Particle size 30 % retained on 200 mesh)	1 Kg
Import Item	
Condroitin Sulphate Sodium (Assay not more than 91.90% on dried basis) (Particle size 40 % retained on 200 mesh)	1.05 Kg

RA shall check and verify the technical characteristics of Import and Export items as shown above from the relevant shipping bills/Bill of Entry and corresponding COAs of Import and Export items and take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
व्यापार विकास अधिकारी
Development Officer

Case No. M-126

Meeting No. 12/AM19

Date: 01.11.2018

Firm's Name	M/S Beloor Bayir Biotech Ltd.
Hqrs. F. No.	01/85/50/00005/AM15/DES-VI
RA F. No.	07/24/040/00427/AM14
Advance Licence No. and Date	0710102255 dated 20.02.2014

Subject: Request for Reconsideration of already rejected case for fixation of ad-hoc input output norms in respect of AA No. 710102255 dated 20.2.2014 for export of "Glucosamine 500 MG Chondroitin Capsules (each Capsules Containing 400 MG of Chondroitin Sulphate 90s) Qty 400 Bottles etc. against import of "Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade"

Decision: NC considered the case as per agenda and decided to **rectify** the norms for the above advance authorization on the basis of the comments of the Technical Consultant (Tech.2) allowing the inputs as under;

Export Item 1

Glucosamine 500 mg Chondroitin Capsules (Each Capsule containing 400 mg of chondroitin Sulphate)	1 No.
Import Item	
Condroitin Sulphate (Food Grade Nutraceuticals Grade)	408.0 mg

Export Item 2

Glucosamine 500 mg Chondroitin Capsules (Each Capsule containing 400 mg of chondroitin Sulphate)	1 No.
Import Item	
Condroitin Sulphate (Food Grade Nutraceuticals Grade)	408.0 mg

PRADYUMNA SAHU
प्रद्युम्न साहू
व्यापार विकास अधिकारी
Development Officer

Export Item 3

Condroitin Sulphate Sodium (Bovine) (Assay 95.4 % and above on dried basis) (Particle size NMT 30 % retained on 200 mesh)	1 Kg
Import Item	
Condroitin Sulphate Bovine USP 32 (Assay 90.20 % on dried basis) (Particle size 40 % retained on 200 mesh)	1.0 Kg (as applied)

Note

In respect ot Export Item No.3 RA shall check and verify the technical characteristics of Import and Export items as shown above from the relevant shipping bills/Bill of Entry and corresponding COAs of Import and Export items and take subsequent consequential action accordingly.

Case No. M-127

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/s. SONIC BIOCHEM EXTRACTIONS LTD.
Hqrs. F. No.	01/85/50/00064/AM15/DES.VI
RA F. No.	56/24/040/00048/AM14
Advance Licence No. and Date	5610003829 dated 11.03.2014

Subject: Rectification of already fixed adhoc norms for export of "Soya Protein Concentrate" against the import of "Soya Protein Isolate""

Decision : NC considered the case as per agenda and found that the AA Nos and RA file No. On the subject case have wrongly been mentioned as a typographical error. NC considered the request of the firm and decided to correct the AA No. And RA F. No. As mentioned below :

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
महानिदेशालय
Trade

AA No. 5610003829 dated 11.03.2014

RA F. No. 56/24/040/00048/AM14

Hq. F. No. 01/85/050/00064//AM15

Other decision as taken by the committee in M. No. 2 dated 23.05.2018 remainsame.

RA may take subsequent consequential action accordingly.

Case No. M-128

Meeting No. 12/AM19 Date: 01.11.2018

Firm's Name	M/s. All India Food Processors Association
Hqrs. F. No.	01/85/171/00012/AM18/DES.VI
Subject: Incorporating import of inputs required in the basis stages of manufacturing the export product through Backward integration under General Notes for Food Productions under t he Provision in HBP and FTP	
Decision : NC considered the case as per agenda and observed that the request of the All India Food Processors Association for incorporating import of inputs required in the basic stages of manufacturing the export product through Backward integration under General Notes for Food Productions under t he Provision in HBP and FTP needs detailed examination. Hence the committee decided to withdraw the case from t he agenda for examining on file The case stands withdrawn.	

Date:27.11.2018
Place:New Delhi

PradyumnaSahu
Foreign Trade Development Officer

प्रदयुम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi